

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 219/2020**

**This the 17<sup>th</sup> day of February, 2020**



**Hon'ble Mr. S.N. Terdal, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Saurabh, aged -24 years, 'B'  
S/o Sh. Ved Prakash  
R/o 2B/4232, Shiv Vihar Near  
Shiv Mandir, Saharanpur (UP). ...Applicant

(through Sh. Yogesh Sharma)

**Versus**

1. Govt. of NCT of Delhi  
Through the Chief Secretary  
Near Secretariat, IP Estate, New Delhi.
  
2. The Director of Education  
Govt. of NCT of Delhi  
Old Secretariat, Delhi.
  
3. The Secretary  
Delhi Subordinate Services Selection Board  
Govt. of NCT of Delhi, F-18, Institutional Area  
Karkardooma, Delhi-92. ...Respondents

(through Ms. Esha Mazumdar)

**ORDER (Oral)**

**Hon'ble Mr. S.N. Terdal:**

Heard Sh. Yogesh Sharma, learned counsel for the applicant and Ms. Esha Mazumdar, learned counsel for the respondents.

2. The relief prayed for by the applicant in the OA is as follows:

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondent No. 3 to forward the dossier of the applicant to the respondent No.



2 immediately and consequently, pass an order directing the respondent No. 2 to pass an order of appointment of the applicant after verification of the required documents at an early date with all the consequential benefits including notional fixation of pay from the date of appointment of junior and similarly situated persons.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant along with the costs of litigation.”

3. Learned counsel for the applicant, in view of the averment made by the respondents in Para 5 of the counter regarding their investigation regarding the discrepancy in admit card, submits that this OA be disposed of. The relevant portion of Para 5 is extracted below:

“5. ...Although the documents of the candidate were complete, officials of the Respondent Board noticed some discrepancy in the admit card and in order to satisfy the genuinity of the candidate his e-dossier has been withheld and due investigation is under progress.”

4. In view of the averments made by the respondents, extracted above, the OA is disposed of with a direction to the respondents to complete the investigation and take necessary action within six weeks from the date of receipt of a copy of this order. No order as to costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(S.N.Terdal)**  
**Member (J)**

/ns/